

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-48/2017/6567/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Biswajit Chakraborty,  
Special Judge, CBI, Assam,  
Addl. Court No.II, Chandmari, Guwahati-3.

Dated Guwahati the 26<sup>th</sup> July, 2023.

Sub: **Modification of Earned leave.**

Ref:- Your Letter No. SPL/CBI/Addl.-II/143-2022/425 dated 13.07.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted modification of your **Earned Leave to eight days from 14.07.2023 till 21.07.2023 along with station leave permission, from the evening of 14.07.2023 till the morning of 24.07.2023** (suffixing 22.07.2023 & 23.07.2023), subject to submission of your leave application in prescribed format along with leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over charge to the Special Judge, CBI, Additional Court No. I, Chandmari, Guwahati and in his absence to the Special Judge, CBI, Additional Court No. III, Chandmari, Guwahati.

Yours faithfully,

sd/-  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-48/2017/6568-6571/ dated 26.07.2023**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Special Judge, CBI, Additional Court No. I, Chandmari, Guwahati.
3. The Special Judge, CBI, Additional Court No. II, Chandmari, Guwahati.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati.

**JT. REGISTRAR (VIGILANCE)**